

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(S). No. 6865 of 2017

(Ajit Kumar Pandey and others Vs. The State of Jharkhand & Ors.)

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

**For the Petitioners : Mr. Mrinal Kanti Roy, Advocate**  
**For the Respondents : Ms. Richa Sanchita, Advocate**  
**Mr. Shadab Bin Haque, AC to SC**  
**For the Respondent No.3.Mr. Vikash Kumar, Advocate**  
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**08/06.09.2021** Mr. Mrinal Kanti Roy, learned counsel appearing for the petitioners submits that pursuant to order and direction of this Court dated 18.03.2021, amended writ petition has already been filed and he shall serve copies thereof upon counsel for the respondents.

As prayed, put up this case after four weeks enabling learned counsel for the petitioner to serve copies of amended writ petition upon the respondents.

In the meantime, respondents are directed to file counter affidavit, if any.

**(Dr. S.N. Pathak, J.)**